CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.12 OF 2007 IN ORIGINAL APPLICATION NO.1057 OF 2006

ALLAHABAD, THIS THE 28th DAY OF SEPTEMBER 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

- 1. Rakesh Chandra son of J. Prasad, resident of Quarter No.730 B, Traffic Colony, Allahabad.
- 2. S. Bhatnagar son of Sri A. B. Bhatnagar, resident of Quarter No.C-B-A, Jamuna Bagh, Kanpur.
- 3. R.P. Singh, Son of Sri V. Singh, resident of Quarter No.976-D, Railway Colony, Kanpur.

. . . . Applicant

By Advocate : Shri Satish Dwivedi

Versus

- Shri Budh Prakash,
 General Manager,, North Central Railway,
 Head Quarter Office, Allahabad.
- 2. Shri Shiv Kumar Chaudhary, Divisional Railway Manager, North Central Railway, Allahabad Division, Allahabad
- 3. Sri Mudit Chandra,
 Divisional Personnel Officer,
 North Central Railway,
 Allahabad Division, Allahabad.

· · · · · · · . . . Respondents

By Advocate: Shri A. K. Sinha

ORDER

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This contempt application is filed against the order dated 16.10.2006. By the said order the respondents have directed to dispose of the

M-9.

1

representation submitted on 22.08.2006 within a period of six weeks from the receipt of the copy of the order. Having regard to the grievance that the respondents have not decided the said representation this contempt petition is filed.

- 2. On notice the respondents have appeared and filed the counter affidavit stating that the respondents have complied with the order and subsequently after the Counter affidavit was filed since the applicant's counsel has stated that it is not a full compliance of the order as they have not declared the result, then again the respondents have filed the additional affidavit along with copy of the declaration of the results dated 31.07.2007. In view of these submissions the respondent's counsel states that contempt petition be dismissed.
- 3. On having gone through the orders passed dated 16.10.2006 and the counter affidavit filed by the respondents and the additional counter affidavit along with the documents we are of the view, that contempt petition does not survive any further and accordingly, the contempt proceedings are dropped. Notices issued are discharged.

Member-A

/ns/

Mombor-T